

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.855 of 2019**

**IN THE MATTER OF:**

**Bhawana Gupta**

**...Appellant**

**Versus**

**Invest Care Pvt. Ltd.**

**...Respondent**

**For Appellant:                Shri Manoj Khanna and Shri Akash Kedia, Advocates**

**For Respondent:            None**

**ORDER**

**23.08.2019**            Heard Counsel for Appellant. Issue Notice in Application for condonation of delay as well as the Appeal. Requisite along with process fee, if not filed, be filed by 26<sup>th</sup> August, 2019. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail also.

List the Appeal for Orders on 17<sup>th</sup> September, 2019.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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